

ITEM NO.48

COURT NO.6

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Diary No(s). No(s).
19629/2016

(Arising out of impugned final judgment and order dated
20/06/2013 in OA No. 826/2012 passed by the Cat At Bangalore)

UNION OF INDIA AND ORS.

Petitioner(s)

VERSUS

N.G. SRINIVAS

Respondent(s)

(office report on default)

Date : 08/03/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
[IN CHAMBER]

For Petitioner(s) Mr. Vikas Bansal, Adv.
Mr. M.K. Maroria, Adv.
Mr. Shreekant N. Terdal, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for the petitioners prays for and is
granted four weeks' time to cure the defects as pointed out in the
office-report dated 23.12.2016.

(R. NATARAJAN)
Court Master

(ANITA RANI AHUJA)
Court Master